

SUPREME COURT OF INDIA

Arti Spinning Mills

Vs.

State of Haryana & Anr.

C.A.No.1863-1865 of 2016

(Kurain Joseph and R.F.Nariman,JJ.,)

13.05.2016

JUDGMENT

Kurain Joseph,J.,

1. This is in continuation of our Judgment dated 26.02.2016.
2. It appears that one part of the Judgment is left out, which was to the effect that the compensation awarded in these cases is confined to the facts of the case and the same shall not have any precedential value.
3. The Judgment dated 26.02.2016 is clarified accordingly.